

State Vs. Deepak Dabas

FIR No. 09/2020

PS Kanjhawala

U/sec. 302/34 IPC & sec. 25/27/54/59 Arms Act

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Kirti Uppal, Sr. Advocate with Ms. Geeta Sharma and Mr. Shivek Trehan, Ld. Counsel for the applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that the applicant remained in J/C for about four and half years and he has been granted interim bail in the other matters vide order dated 12.05.2020. Further that he has been recently married and he has to perform some rituals of his marriage. It is submitted that it is clear from the record and from the manner in which the applicant was arrested in the present case that his arrest on 13.05.2020 was an afterthought with the aim and intent to defeat and circumvent the order dated 12.05.2020 as no specific details of the present case were provided and contended by the IO/prosecution at the

time of consideration on the earlier application. Copies of bail orders and replies filed by the IO in earlier occasions are attached.

Perusal of the record shows that the allegations against the applicant in the present case are very serious in nature and he has been arrested recently for the offence of murder. Clearly the investigation in the present case is at initial stage and the applicant can temper the evidence or influence the witnesses if enlarged on bail at this stage. The earlier application filed by applicant was dismissed by Ld. Duty Judge vide order dated 16.05.2020. Subsequently, an application for interim bail was filed by the applicant before the Hon'ble High Court which was disposed off by granting custody parole of few hours, vide order dated 19.05.2020. The request of interim bail was obviously declined.

The issues raised by way of present application have already been considered by the Ld. Duty Judge while dismissing the application on 16.05.2020 and by the Hon'ble High Court while disposing off the application on 19.05.2020.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Manjeet

FIR No.44/2020

PS Kanjhawala

U/sec. 376/506 IPC & Sec. 6 POCSO Act

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Sushant Yogi, Ld. Counsel for the applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

The complainant has not joined the proceedings. Let the complainant/prosecutrix be made to join the proceedings on next date of hearing, by the IO.

Put up for arguments on 29.05.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Jagmati @ Jagwanti

FIR No. 346/2019

PS Kanjhawla

U/sec. 498A/304B/201/34 IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. L.D. Mual, Ld. Counsel for the applicant/accused.

This is an application for interim bail for two months filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that she has been falsely implicated in the present case. Further that she is a senior citizen. Further that she is mother-in-law of deceased in this case. Further that after completion of investigation, charge-sheet has already been filed and she is no more required for further investigation, so, she be released on interim bail for a period of two months. It is further submitted that as per latest guidelines of HPC, the applicant is entitled to interim bail.

IO report is silent about other involvement of the applicant and there is also no report of good conduct in jail placed on record. So, let a report

regarding previous involvement be called from IO and a report regarding conduct of the applicant be called from the Jail on 01.06.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk**

State Vs. Naveen @ Tony

FIR No. 551/18

PS Sultanpuri

U/sec. 302/201 IPC

28.05.2020

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court through video conferencing.

None for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

No one has appeared nor anyone has contacted from the side of the applicant since morning. It is already 02.30 p.m.

No phone number, email or other necessary details have been provided in the application.

In the interest of justice, put up for further consideration on 29.05.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Jatin
FIR No. 157/2020
PS Aman Vihar
U/sec. 394/397/411/34 IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Vishnu Kumar Sharma, Ld. Counsel for the applicant/accused.

This is an application for bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that he has been falsely implicated in the present case. Further that co-accused namely Ajay has already been granted bail vide order dated 23.05.2020. Further that conclusion of trial will take quite some time and no useful purpose will be served by keeping the applicant behind the bars, so, he be released on bail.

It is revealed from the record that the allegations against the applicant are serious in nature. The knife used in the offence has been reportedly recovered from the possession of the applicant. The offence u/sec. 394 IPC is punishable upto life imprisonment and with similar

observations, the earlier bail application filed by the applicant was dismissed by the Ld. Duty Judge on 19.05.2020. The case of the co-accused, who has already been granted bail is on different footing from the case of the applicant as weapon of offence has been recovered at the instance of the applicant.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Arun
FIR No.351/19
PS Prem Nagar
U/sec. 304/34 IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Narender Kumar, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that after completion of investigation charge-sheet has already been filed and he is no more required for investigation. Further that he is sole bread earner in his family. It is prayed that he be released on interim bail.

Though charge-sheet has already been filed but the witnesses are yet to be examined and there are chances of influencing the witnesses if the applicant is granted bail/interim bail at this stage. So far as ill health of the mother of the applicant is concerned, there is nothing to substantiate the same except a bare averment in the application. There is no medical

document provided by the applicant.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. K. Ravi
FIR No. 115/2020
PS Subhash Place
U/sec. 302/34 IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr.Naveen Gaur, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground of illness of his mother.

The medical documents filed by the applicant are not conclusive. The allegations against the applicant are very serious in nature as he is facing the trial for the offence of murder. Proceedings of the case are at initial stage and the applicant can influence the witnesses if released on bail at this stage. The applicant is reportedly involved in several other criminal cases.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High

Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Sunil
FIR No. 434/19
PS Prem Nagar
U/sec. 498A/304B IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. J.K. Dalal, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that after completion of investigation charge-sheet has already been filed and the matter is at the stage of PE. Further that custody of applicant is no more required, so, he be released on interim bail.

Perusal of record shows that the allegations against the applicant are very serious in nature as he is facing the allegations of dowry death. The applicant is husband of the deceased. Though the charge-sheet has already been filed but the important witnesses including complainant are yet to be examined. There are chances of influencing the witnesses if

applicant is enlarged on bail/interim bail at this stage.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Ramesh
FIR No. 683/2015
PS Kanjhawala
U/sec. 302/212/34 IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Pranav Mehta, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground of illness and proposed surgery of his wife.

The allegations against the applicant are very serious in nature as he is facing the trial for the offence of murder. The trial is at crucial stage as prosecution evidence is going on. The IO has reported that there are other family members in the family of the applicant who can take care of his wife.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court as he is involved in other cases as

well.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Arjun
FIR No. 88/18
PS Subhash Place
U/sec. 302/353/186/232/34 IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.
Mr. Ram Kumar Santosh, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground of illness of his mother. It is further submitted that as per latest guidelines of HPC, the applicant is entitled to interim bail.

As per report of IO, there is no previous involvement of the applicant but there is also a requirement of good conduct certificate from the concerned Jail Superintendent which is not there on record. So, let a report regarding conduct of the applicant be called from the Jail on 30.05.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Sunita
FIR No. 1248/19
PS Sultan Puri
U/sec. 22 NDPS Act

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Deepak Ghai, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that applicant is an old aged lady having several ailments. Further that after completion of investigation, charge-sheet has already been effected and she is no more required for further investigation. Further that all the witnesses in the present case are police officials so there is no chances of influencing the witnesses. It is prayed that applicant be released on bail.

The allegations against the application are serious in nature. It is reported by IO that the quantity recovered from the applicant is a commercial quantity. The cases of NDPS involving commercial quantities

are specifically excluded from the recommendations made by the High Power Committee, so, the case of the applicant is not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Nakul
FIR No. 1158/2015
PS Vijay Vihar
U/sec. 302/34 IPC & sec. 25/27 A. Act

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.
Mr. Suraj Parkash Sharma, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground of spread of Covid-19. It is further submitted that as per latest guidelines of HPC, the applicant is entitled to interim bail.

IO report is silent about other involvement of the applicant and there is also no report of good conduct in jail placed on record. So, let a report regarding previous involvement be called from IO and a report regarding conduct of the applicant be called from the Jail on 01.06.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Anup Sinha

FIR No. 83/12

PS Keshav Puram

U/sec. 302/34/364A/201/120B IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Vivek Aggarwal, Ld. Jail Visiting Advocate for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking interim bail with contention that as per guidelines of High Power Committee dated 18.05.2020, any accused who is involved in a case u/sec. 302 IPC and have already undergone two years is entitled to interim bail. Further that in the guidelines dated 18.05.2020, it is specifically mentioned this benefit will be given to the accused who will be involved in only single case. It is prayed that applicant case falls in the said category, so, he be granted interim bail.

As per report of IO, there is no previous involvement of the applicant

but there is also a requirement of good conduct certificate from the concerned Jail Superintendent which is not there on record. So, let a report regarding conduct of the applicant be called from the Jail on 30.05.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Anil
FIR No. 83/12
PS Keshav Puram
U/sec. 302/34/364A/201/120B IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Ankur Sharma, Id. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking interim bail with contention that as per guidelines of High Power Committee dated 18.05.2020, any accused who is involved in a case u/sec. 302 IPC and have already undergone two years is entitled to interim bail. Further that in the guidelines dated 18.05.2020, it is specifically mentioned this benefit will be given to the accused who will be involved in only single case. It is prayed that applicant case falls in the said category, so, he be granted interim bail.

As per report of IO, there is no previous involvement of the applicant but there is also a requirement of good conduct certificate from the

concerned Jail Superintendent which is not there on record. So, let a report regarding conduct of the applicant be called from the Jail on 30.05.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk**

State Vs. Santosh @ Lucky

FIR No. 1175/2014

PS Vijay Vihar

U/sec. 302/307/395/397/186/353 IPC & sec. 25/54 Arms Act

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and leaned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Javed Alvi, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO already filed as reflected from the order dated 23.05.2020 but the same is not on record. Let the same be brought on record by the bail section.

In the meantime, a conduct report also be called from the Jail Superintendent concerned regarding the applicant on 01.06.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Sagar
FIR No. 23/2018
PS Sultan Puri
U/sec. 307/34 IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Suraj Parkash Sharma, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply and report regarding previous involvement already filed by the IO. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking interim bail on the ground to take care of his minor daughter and his wife. It is further submitted that co-accused has already been granted bail by the Hon'ble High Court. It is further submitted that as per latest guidelines of HPC, the applicant is entitled to interim bail.

As per report of IO, there is no previous involvement of the applicant but there is also a requirement of good conduct certificate from the concerned Jail Superintendent which is not there on record. So, let a report regarding conduct of the applicant be called from the Jail on 30.05.2020.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk**

State Vs. Mubashir
FIR No. 648/2018
PS Shalimar Bagh
U/sec. 302/120B/34 IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.
Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply of the IO is received on official mail of the court which is filed by Reader of this court. Same is perused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that mother of the applicant expired on 13.05.2020 and he has to perform some rituals. Further that charges have already been framed and the matter is at the stage of prosecution evidence which will take quite some time, so, it is prayed that applicant be granted 15 days interim bail.

The allegations against the applicant are very serious in nature as he is facing the trial for the offence of murder of two persons. It is in the report of the IO that the applicant have other brothers who can perform the rituals

of the mother of the applicant. The trial is at crucial stage as prosecution evidence is going on. The applicant can influence the witnesses if released on interim bail at this stage.

It is also reported by the IO that the residence of the applicant is situated in Covid-19 effected containment zone.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Harved

FIR No.458/16

PS North Rohini

U/sec. 420/467/468/471/120B/34 IPC

28.05.2020

In view of the imminent threat pandemic of COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. Addl. PP and learned counsel for applicant/accused to contain the spread of COVID-19.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State with HC Joginder Hooda, Naib Court.

Mr. Rahul Lather, Ld. Counsel for the applicant/accused.

This is an application for interim bail filed on behalf of applicant/accused.

Reply already filed. Same is perused.

Bail order of co-accused filed by learned counsel for applicant/accused.

Heard. Record is perused.

Application is opposed by learned Addl. PP for the State.

The applicant is seeking bail on the ground that after completion of investigation charge-sheet has already been filed. Further that co-accused has already been granted bail by Hon'ble High Court vide order dated 26.05.2020. It is prayed that applicant be granted interim bail.

The allegations against the applicant are very serious in nature which include allegations regarding cheating and forgery and criminal conspiracy in a systematically and planned way. Proceedings are at initial stage as all material witnesses are yet to be examined. There are chances

that the applicant may influence the witnesses or otherwise temper with evidence if released at this stage. The co-accused has been granted bail by the Hon'ble High Court on medical grounds which are not applicable to the present applicant.

The case of the applicant is also not covered in the categories of UTPs entitled to interim bail as per guidelines/decisions taken by the High Power Committee of Hon'ble High Court.

With these observations, the application is found to be devoid of merits and the same is accordingly **dismissed**.

The In-Charge Computer Branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Pooja Yadav

FIR No. 763/15

PS Begumpur

U/sec. 302 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Pooja Yadav u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Sh. Gurtinder Singh, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **25.07.2015** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is nothing to suggest involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Pooja Yadav** is admitted to interim bail

for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk**

State Vs. Siraj
FIR No. 452/17
PS Bharat Nagar
U/sec. 302/307/120B/201/34 IPC & 25/27 A. Act

28.05.2020

This is an application filed on behalf of applicant/accused Siraj u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.
Sh. Gurtinder Singh, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **12.01.2018** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is nothing to suggest involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Siraj** is admitted to interim bail for a

period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep his mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk**

State Vs. Sarika

FIR No. 332/18

PS Aman Vihar

U/sec. 302 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Sarika u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Sh. Gurtinder Singh, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **21.04.2018** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Sarika** is admitted to interim bail for a

period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk**

State Vs. Mohan Kumar

FIR No. 888/15

PS South Rohini

U/sec. 302/34 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Mohan Kumar u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Sh. Gurtinder Singh, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **15.11.2015** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is nothing to suggest involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Mohan Kumar** is admitted to interim bail

for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep his mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk**

State Vs. Meena
FIR No.28/18
PS Aman Vihar
U/sec. 302/201/34 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Meena u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.
Sh. Gurtinder Singh, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and is in J.C since **14.01.2018** and as such is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is nothing to suggest involvement of the applicant in any other criminal case. The Jail Superintendent has already given a conduct certificate to the effect that the Jail conduct of the applicant is satisfactory. The applicant is in custody for more than two years. So, in these circumstances, the case of the applicant is duly covered under the guidelines dated 18.05.2020 of the High Power Committee of the Hon'ble High Court.

Accordingly, applicant **Meena** is admitted to interim bail for a

period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 30,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep her mobile switched on at all the times during the period of bail and to keep the SHO informed about her whereabouts on every Friday through SMS or telephonic call.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

At request, one copy of this order be also given to Ld. Legal Aid counsel for applicant/accused.

**(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk**

State Vs. Abhishek
FIR No. 465/19
PS Bharat Nagar
U/sec. 307/324/341/34 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Abhishek u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through
video conferencing.

Sh. Gurtinder Singh, Ld. Legal aid Counsel for the
applicant/accused.

Heard. Record perused.

No reply filed by IO as per order dated 23.05.2020. Let reply be
filed by IO in terms of order dated 23.05.2020 on next date of
hearing.

Put up for further consideration on 01.06.2020.

**At request, one copy of this order be also given to Ld.
Legal Aid counsel for applicant/accused.**

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Ms. Sandeep @ Sandhya

FIR No. 782/17

PS Begumpur

U/sec. 302/201/34

28.05.2020

This is an application filed on behalf of applicant/accused Ms. Sandeep @ Sandhya u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 02.06.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of trial.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 02.06.2020. Dasti.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Ms. Kuldeep @ Kiran

FIR No. 782/17

PS Begumpur

U/sec. 302/201/34 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Ms. Kuldeep @ Kiran u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 02.06.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of trial.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 02.06.2020. Dasti.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Dinesh @ Nanga

FIR No.441/16

PS Ashok Vihar

U/sec. 302/34 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Dinesh @ Nanga u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 02.06.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of trial.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 02.06.2020. Dasti.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Kripal
FIR No. 375/16
PS Rohini South
U/sec. 302 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Kripal u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 02.06.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of trial.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 02.06.2020. Dasti.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk

State Vs. Sonu Kumar

FIR No. 501/18

PS Subhash Place

U/sec. 307/324 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Sonu Kumar u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 02.06.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of trial.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 02.06.2020. Dasti.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Sita Ram Mandal

FIR No. 309/19

PS Shalimar Bagh

U/sec. 307 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Sita Ram Mandal u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 02.06.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of trial.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 02.06.2020. Dasti.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Gourav @ Ganga

FIR No. 244/19

PS Budh Vihar

U/sec. 307/34 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Gourav Ganga u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 02.06.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of trial.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 02.06.2020. Dasti.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Jitender Kheri

FIR No. 508/18

PS Keshav Puram

U/sec. 307 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Jitender Kheri u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 02.06.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of trial.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 02.06.2020. Dasti.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

State Vs. Subhash Chand

FIR No. 977/18

PS Aman Vihar

U/sec. 304 IPC

28.05.2020

This is an application filed on behalf of applicant/accused Subhash Chand u/sec. 439 Cr.P.C for grant of interim bail received from the Deputy Jail Superintendent, Central Jail Tihar and filed through DLSA.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by Id. Counsel for the applicant/accused that the accused has been falsely implicated in the present case and his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Issue notice to the concerned IO/SHO to file reply for 02.06.2020 who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of trial.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 02.06.2020. Dasti.

(Sanjay Jindal)

Duty Judge

North West District: Rohini Courts:Delhi

28.05.2020/pk

Victim K Vs. State
FIR No. 294/2020
PS Rani Bagh
U/sec. 376 IPC & Sec. 6 of POCSO

28.05.2020

This is an application filed on behalf of complainant/victim filed through DLSA for interim compensation u/sec. 13 of Victim compensation scheme 2015 r/w section 357A Cr.P.C.

Present : Mr. Himanshu Garg, Ld. Addl. P.P. for the State through video conferencing.

Mr. Birender Sangwan, Ld. Legal aid Counsel for the applicant/accused.

Heard. Record perused.

Issue notice to the concerned IO/SHO to file reply for 29.05.2020.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO(J) or on the official email of reader of concerned court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Application be put up for further consideration on 29.05.2020. Dasti.

(Sanjay Jindal)
Duty Judge
North West District: Rohini Courts:Delhi
28.05.2020/pk